

**Office of Directorate General of Foreign Trade
New Delhi**

Para 4.7 Decision

MEETING NUMBER : 07/83-ALC1/2020 MEETING DATE :20.08.2020 (held on 18.09.2020)

1	Case No.: 114/2/83-ALC1/2019	Party Name:APL METALS LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00087/AM20/	RLA File :02/24/040/00010/AM20/	Lic.No/Date:0210209152 06.05.2019	
	Decision The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	RED LEAD	1 Kg	RE MELTED LEAD (% Purity 98.5)	0.967 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			
2	Case No.: 119/2/83-ALC1/2019	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00092/AM20/	RLA File :03/95/040/01159/AM19/	Lic.No/Date:0310828806 07.05.2019	Defer Date: 26.10.2020
	Decision : The committee considered the case as per agenda and decided to call for information. In this regard, D/L has been issued to the applicant on 09.11.2019 and reminder dated 05.10.2020. The case is re-listed for 26.10.2020.			
3	Case No.: 123/2/83-ALC1/2019	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00096/AM20/	RLA File :05/23/040/00034/AM20/	Lic.No/Date:0510410527 08.05.2019	Defer Date: 26.10.2020
	Decision : The committee considered the case as per agenda and decided to call for information. In this regard, D/L has been issued to the applicant on 25.09.2020. The case is re-listed for 26.10.2020.			
4	Case No.: 136/2/83-ALC1/2019	Party Name:LUBRIKOTE SPECIALITIES PVT.LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00109/AM20/	RLA File :03/95/040/00124/AM20/	Lic.No/Date:0310828999 14.05.2019	Defer Date: 26.10.2020
	Decision: The committee considered the case as per agenda and decided to call for information. In this regard, D/L has been issued to the applicant on 05.10.2020. The case is re-listed for 26.10.2020.			
5	Case No.: 139/2/83-ALC1/2019	Party Name:INDIA GLYCOLS LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred

HQ File :01/83/050/00112/AM20/	RLA File :05/23/040/00066/AM20/	Lic.No/Date:0510410588 14.05.2019	Defer Date: 26.10.2020
Decision : The Committee considered the case as per agenda and decided to call for the authorisation holder for Personal Hearing. P.H Letter to be issued. The case is re-listed for 26.10.2020.			

Case No.:1/7/83- ALC1/2019	Party Name: ATUL LIMITED,	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Rejected
HQ File 6:01/83/050/00120/AM20/	RLA File :08/24/040/00048/AM20/	Lic.No/Date:0810145311 21.05.2019	
Decision: The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the information against the D/L issued by DPIIT, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

Case No.:5/7/83- ALC1/2019	Party Name:ALFA INDUSTRIES,	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Deferred
HQ File 7:01/83/050/00124/AM20/	RLA File :08/24/040/00064/AM20/	Lic.No/Date:0810145344 23.05.2019	Defer Date:26.10.2020
Decision : The Committee considered the case as per agenda and decided to call for the authorisation holder for Personal Hearing. P.H Letter to be issued. The case is re-listed for 26.10.2020.			

Case No.:21/7/83- ALC1/2019	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Deferred
HQ File 8:01/83/050/00140/AM20/	RLA File :05/24/040/00092/AM20/	Lic.No/Date:0510410752 28.05.2019	Defer Date: 26.10.2020
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (DNM) on 18.09.2020. The case is re-listed for 26.10.2020.			

Case No.:29/7/83- ALC1/2019	Party Name:NOVEL TISSUES PVT LTD	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Deferred
HQ File 9:01/83/050/00148/AM20/	RLA File :07/24/040/00010/AM20/	Lic.No/Date:0710114972 28.05.2019	Defer Date: 26.10.2020
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been sent to DPIIT for their comment on 22.09.2020. The case is re-listed for 26.10.2020.			

Case No.:30/7/83- ALC1/2019	Party Name:SETCO CHEMICALS (I) PVT.LTD.	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Deferred
HQ File 10:01/83/050/00149/AM20/	RLA File :03/95/040/00202/AM20/	Lic.No/Date:0310829345 30.05.2019	Defer Date: 26.10.2020
Decision : The Committee considered the case as per agenda and decided to defer the case for			

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	examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical member (NL) on 18.09.2020. The case is re-listed for 26.10.2020.
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11	Case No.: 31/7/83-ALC1/2019	Party Name: SETCO CHEMICALS (I) PVT.LTD.	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00150/AM20/	RLA File :03/95/040/00203/AM20/	Lic.No/Date: 0310829347 30.05.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued on 18.02.2020, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

12	Case No.: 34/7/83-ALC1/2019	Party Name: SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00153/AM20/	RLA File :29/24/040/00005/AM20/	Lic.No/Date: 2910025404 31.05.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application and technical data. Letter issued on 18.02.2020, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

13	Case No.: 35/7/83-ALC1/2019	Party Name: HIMADRI SPECIALITY CHEMICAL LTD	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00154/AM20/	RLA File :02/24/040/00026/AM20/	Lic.No/Date: 0210209216 03.06.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued on 18.02.2020, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

14	Case No.: 36/7/83-ALC1/2019	Party Name: COLOUR CHROMES PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00155/AM20/	RLA File :02/24/040/00025/AM20/	Lic.No/Date: 0210209217 03.06.2019	Defer Date: 26.10.2020
	Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (NL) on 22.09.2020. The case is re-listed for 26.10.2020.			

15	Case No.: 40/7/83-ALC1/2019	Party Name: AJIT INDUSTRIES PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00159/AM20/	RLA File :05/23/040/00089/AM20/	Lic.No/Date: 0510410800 03.06.2019	
	Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item		Qty	Import Item	Qty
GLASS CLOTH ADHESIVE TAPE (COATED WITH ALUMINIUM AND		23500 Kg	GLASS CLOTH ADHESIVE TAPE IN LARGE ROLLS (COATED WITH	23970 Kg

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ACRYLIC ADHESIVE AND WITH PAPER) - SLITTED		ALUMINIUM AND ACRYLIC ADHESIVE AND WITH PAPER) WIDTH: 1200MM	
MOPP/85 MY, RED F0146 BOTH SIDES CORONA TREATED - SLITTED	10000Kg	MOPP/85 MY X 1270 MM, RED F0146 BOTH SIDES CORONA TREATED	10200 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

16	Case No.:43/7/83-ALC1/2019	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00162/AM20/	RLA File :04/24/040/00047/AM20/	Lic.No/Date:0410165670 03.06.2019	Defer Date: 26.10.2020
Decision : The committee considered the case as per agenda and decided to call for information. In this regard, D/L has been issued to the applicant on 24.09.2020. The case is re-listed for 26.10.2020.				

17	Case No.:44/7/83-ALC1/2019	Party Name:VIKAS ECOTECH LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00163/AM20/	RLA File :05/24/040/00122/AM20/	Lic.No/Date:0510410811 04.06.2019	
Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the Hard copy of application. Letter issued on 18.02.2020, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.				

18	Case No.:45/7/83-ALC1/2019	Party Name:GRASIM INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00164/AM20/	RLA File :34/24/040/00070/AM20/	Lic.No/Date:3410045190 04.06.2019	
Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the the Hard copy of application. Letter issued on 27.08.2019, followed by reminder on 18.02.2020 and final reminder issued on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.				

19	Case No.:46/7/83-ALC1/2019	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00165/AM20/	RLA File :05/24/040/00126/AM20/	Lic.No/Date:0510410823 06.06.2019	
Decision: The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued on 18.02.2020, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.				

20	Case No.:52/7/83-ALC1/2019	Party Name:SYNDICATE EXPORTS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00171/AM20/	RLA File :32/24/040/00020/AM20/	Lic.No/Date:3210078988 07.06.2019	Defer Date: 26.10.2020

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Decision : The case is defer for D/L issued by Ministry of Steel. Reminder to firm issued on 28.09.2020. The case is relisted on 26.10.2020.

21	Case No.:54/7/83-ALC1/2019	PartyName:PARIJAT INDUSTRIE(INDIA) PVT.LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00173/AM20/	RLA File :05/24/040/00141/AM20/	Lic.No/Date:0510410856 07.06.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the Hard copy of application. Letter issued on 18.02.2020, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

22	Case No.:58/7/83-ALC1/2019	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00177/AM20/	RLA File :05/23/040/00095/AM20/	Lic.No/Date:0510410878 11.06.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the Hard copy of application. Letter issued on 18.02.2020, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

23	Case No.:62/7/83-ALC1/2019	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00181/AM20/	RLA File :03/94/040/00159/AM20/	Lic.No/Date:0310829580 12.06.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the Hard copy of application. Letter issued on 18.02.2020, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

24	Case No.:67/7/83-ALC1/2019	Party Name: MALABAR EQUIPMENTS AND GENERAL TRADERS PVT	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00186/AM20/	RLA File :10/24/040/00019/AM20/	Lic.No/Date:1010060206 14.06.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (NL) on 22.09.2020. The case is re-listed for 26.10.2020.			

25	Case No.:70/7/83-ALC1/2019	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00189/AM20/	RLA File :09/24/040/00135/AM20/	Lic.No/Date:0910067675 18.06.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued on 23.02.2020, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

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26	Case No.: 71/7/83-ALC1/2019	Party Name:AVH PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00190/AM20/	RLA File :03/94/040/00154/AM20/	Lic.No/Date:0310829753 18.06.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (NL) on 22.09.2020. The case is re-listed for 26.10.2020.			
27	Case No.: 71/9/83-LC1/2019	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00677/AM20/	RLA File :03/94/040/00185/AM20/	Lic.No/Date:0310829752 18.06.2019	Defer Date: 26.10.2020
	Decision : The committee considered the case as per agenda and decided to call for information. In this regard, D/L has been issued to the applicant on 25.09.2020. The case is re-listed for 26.10.2020.			
28	Case No.: 73/7/83-ALC1/2019	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00192/AM20/	RLA File :08/24/040/00354/AM19/	Lic.No/Date:0810145539 19.06.2019	
	Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.			
29	Case No.: 74/7/83-ALC1/2019	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00193/AM20/	RLA File :08/24/040/00356/AM19/	Lic.No/Date:0810145540 19.06.2019	
	Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.			
30	Case No.: 75/7/83-ALC1/2019	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00194/AM20/	RLA File :08/24/040/00423/AM19/	Lic.No/Date:0810145541 19.06.2019	
	Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.			
31	Case No.: 85/7/83-ALC1/2019	Party Name:MARUTI MICA	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00204/AM20/	RLA File :24/24/040/00012/AM20/	Lic.No/Date:2410042788 20.06.2019	
	Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.			

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32	Case No.:83/7/83-ALC1/2019	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00202/AM20/	RLA File :03/95/040/00248/AM20/	Lic.No/Date:0310829836 21.06.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to in house technical consultant (SK) on 18.09.2020. The case is re-listed for 26.10.2020.			

33	Case No.:84/7/83-ALC1/2019	Party Name:CLARIANT CHEMICALS [INDIA] LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
	HQ File :01/83/050/00203/AM20/	RLA File :03/94/040/00233/AM20/	Lic.No/Date:0310829837 21.06.2019	
	Decision :			
	Export Item	Qty	Import Item	Qty
	Optical Brightner (Plasticemix) 010 Containing 99% of Polyethylene of relevant density and 1% of PZZ-Optical Brightner OB 1	24000 KG	Polyethylene of Relevant Density	23760 kg
			PZZ-Optical Brightner OB 1	240 kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

34	Case No.:91/7/83-ALC1/2019	Party Name:INDIA PESTICIDES LIMITED,	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
	HQ File :01/83/050/00210/AM20/	RLA File :06/24/040/00015/AM20/	Lic.No/Date:0610039210 24.06.2019	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	PROSULFOCARB TECHNICAL	1 Kg	DI-N-PROPYLAMINE	0.525 Kg
			AMMONIUM THIOCYANATE	0.44 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

35	Case No.:101/7/83-ALC1/2019	PartyName:EXCELEX BIOPOLYMERS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00220/AM20/	RLA File :09/24/040/00152/AM20/	Lic.No/Date:0910067695 26.06.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (DNM) on 22.09.2020. The case is re-listed for 26.10.2020.			

36	Case No.:102/7/83-ALC1/2019	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00221/AM20/	RLA File :05/24/040/00188/AM20/	Lic.No/Date:0510411058 26.06.2019	Defer Date: 26.10.2020

8 Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued on 31.12.2019 & reminder on 18.02.2020 & final reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.	
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37	Case No.:107/7/83-ALC1/2019	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00226/AM20/	RLA File :04/24/040/00064/AM20/	Lic.No/Date:0410165782 28.06.2019	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued. Reminder issued on 27.07.2020. The case is re-listed for 26.10.2020.			

38	Case No.:112/7/83-ALC1/2019	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
	HQ File :01/83/050/00231/AM20/	RLA File :08/24/040/00093/AM20/	Lic.No/Date:0810145608 01.07.2019	
	Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.			

39	Case No.:113/7/83-ALC1/2019	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
	HQ File :01/83/050/00232/AM20/	RLA File :08/24/040/00105/AM20/	Lic.No/Date:0810145617 02.07.2019	
	Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.			

40	Case No.:116/7/83-ALC1/2019	Party Name:RASIK PRODUCTS PVT. LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00235/AM20/	RLA File :06/24/040/00020/AM20/	Lic.No/Date:0610039225 02.07.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

41	Case No.:6/4/83-ALC1/2019	Party Name: INDIA PESTICIDES LIMITED,	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
	HQ File :01/83/050/00243/AM20/	RLA File :06/24/040/00023/AM20/	Lic.No/Date:0610039234 04.07.2019	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	PROSULFOCARB TECHNICAL	1 Kg	DI-N-PROPYLAMINE (TC Min. 99%)	0.525 Kg

	AMMONIUM THIOCYANATE (TC Min. 99%)	0.44 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

Case No.:8/4/83-ALC1/2019	Party Name:INDOTAN CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
HQ File 42:01/83/050/00245/AM20/	RLA File :02/24/040/00055/AM20/	Lic.No/Date:0210209302 05.07.2019	
Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued on 28.11.2019, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

Case No.:9/4/83-ALC1/2019	Party Name:WATERPROOF CORPORATION PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
HQ File 43:01/83/050/00246/AM20/	RLA File :03/95/040/00288/AM20/	Lic.No/Date:0310830148 08.07.2019	
Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

Case No.:11/4/83-ALC1/2019	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
HQ File 44:01/83/050/00248/AM20/	RLA File :34/24/040/00118/AM20/	Lic.No/Date:3410045266 08.07.2019	
Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

Case No.:14/4/83-ALC1/2019	Party Name:PACIFIC INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
HQ File 45:01/83/050/00251/AM20/	RLA File :13/24/040/00157/AM20/	Lic.No/Date:1310049350 09.07.2019	Defer Date: 26.10.2020
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (NL) on 22.09.2020. The case is re-listed for 26.10.2020.			

Case No.:17/4/83-ALC1/2019	Party Name:TIKI TAR DANOSA (INDIA) PVT. LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
HQ File 46:01/83/050/00254/AM20/	RLA File :34/24/040/00054/AM20/	Lic.No/Date:3410045276 10.07.2019	Defer Date: 26.10.2020
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (NL) on 22.09.2020. The case is re-listed for			

26.10.2020.

47	Case No.: 18/4/83-ALC1/2019	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00255/AM20/	RLA File :08/24/040/00124/AM19/	Lic.No/Date:0810145689 11.07.2019	
Decision : For this product committee has already proposed an amendment in SION. This case is cleared asper the proposed amendments to be published in SION.				

48	Case No.: 19/4/83-ALC1/2019	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00256/AM20/	RLA File :08/24/040/00366/AM18/	Lic.No/Date:0810145690 11.07.2019	
Decision : For this product committee has already proposed an amendment in SION. This case is cleared asper the proposed amendments to be published in SION.				

49	Case No.: 23/4/83-ALC1/2019	Party Name:SYNDICATE EXPORTS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00260/AM20/	RLA File :32/24/040/00029/AM20/	Lic.No/Date:3210079022 12.07.2019	Defer Date: 26.10.2020
Decision: The case is defer for D/L issued by Ministry of Steel. Reminder to firm issued on 28.09.2020. The case is relisted on 26.10.2020.				

50	Case No.: 26/4/83-ALC1/2019	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00263/AM20/	RLA File :08/24/040/00288/AM19/	Lic.No/Date:0810145732 17.07.2019	
Decision : For this product committee has already proposed an amendment in SION. This case is cleared asper the proposed amendments to be published in SION.				

51	Case No.: 32/4/83-ALC1/2019	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00269/AM20/	RLA File :05/23/040/00157/AM20/	Lic.No/Date:0510411307 19.07.2019	
Decision : For this product committee has already proposed an amendment in SION. This case is cleared asper the proposed amendments to be published in SION.				

52	Case No.: 35/4/83-ALC1/2019	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00272/AM20/	RLA File :03/94/040/00327/AM20/	Lic.No/Date:0310830522 24.07.2019	Defer Date: 26.10.2020
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (DNM) on 22.09.2020. The case is re-listed for 26.10.2020.				

53	Case No.:37/4/83-ALC1/2019	Party Name:GSC, GLASS LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00274/AM20/	RLA File :05/23/040/00156/AM20/	Lic.No/Date:0510411341 24.07.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued on 18.02.2020, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

54	Case No.:38/4/83-ALC1/2019	Party Name:ORIENT ABRASIVES LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
	HQ File :01/83/050/00275/AM20/	RLA File :03/95/040/00385/AM20/	Lic.No/Date:0310830572 25.07.2019	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	Castable-Alumina Contains 92-95% powder/grain form	300 MT	White fused alumina white grains/fines	242.1 MT
			Aluminous cement secar 68 V white powder	45.45 MT
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

55	Case No.:49/4/83-ALC1/2019	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00286/AM20/	RLA File :29/24/040/00009/AM20/	Lic.No/Date:2910025419 25.07.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorization holder has not furnished the hard copy of application and technical data. Letter issued on 21.01.2020, followed by reminder on 18.02.2020 and final reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

56	Case No.:41/4/83-ALC1/2019	Party Name:VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00278/AM20/	RLA File :03/95/040/00427/AM20/	Lic.No/Date:0310830596 26.07.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (DNM) on 22.09.2020. The case is re-listed for 26.10.2020.			

57	Case No.:48/4/83-ALC1/2019	Party Name:NOCIL LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00285/AM20/	RLA File :03/95/040/00245/AM20/	Lic.No/Date:0310830642 29.07.2019	Defer Date: 26.10.2020
	Decision : The committee considered the case as per agenda and decided to call for information. In this regard, D/L has been issued to the applicant on 25.09.2020. File sent to DPIIT. The case is			

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re-listed for 26.10.2020.	
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58	Case No.: 52/4/83-ALC1/2019	Party Name: VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00289/AM20/	RLA File :03/95/040/00442/AM20/	Lic.No/Date: 0310830679 30.07.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the information against the D/L letter issued on 31.12.2019. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

59	Case No.: 57/4/83-ALC1/2019	Party Name: INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00294/AM20/	RLA File :02/24/040/00061/AM20/	Lic.No/Date: 0210209341 01.08.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

60	Case No.: 58/4/83-ALC1/2019	Party Name: GIRIDHAR TECHFAB PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00295/AM20/	RLA File :08/24/040/00127/AM20/	Lic.No/Date: 0810145906 02.08.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

61	Case No.: 60/4/83-ALC1/2019	Party Name: VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00297/AM20/	RLA File :03/95/040/00436/AM20/	Lic.No/Date: 0310830796 05.08.2019	
	Decision : The committee considered the case as per agenda and decided to ratify the norms based on SION A504, as under:-			
	Export Item	Qty	Import Item	Qty
	Acid Red 18 (Food Red 7), Ponceau 4R (C.I. No. 16255)	1 Kg	SODIUM NAPHTHIONATE	0.442 Kg
			SODIUM NITRITE	0.127 Kg
			BETA NAPHTHOL	0.426 Kg
			SODA ASH	0.288 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

62	Case No.:61/4/83-ALC1/2019	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
	HQ File :01/83/050/00298/AM20/	RLA File :03/95/040/00438/AM20/	Lic.No/Date:0310830797 05.08.2019	
Decision :The committee considered the case as per agenda and decided to ratify the norms as as per SION A957, under:-				
62	Export Item	Qty	Import Item	Qty
	SUNSET YELLOW	1 Kg	ANILINE	0.375 Kg
			BETA NAPHTHOL	0.527 Kg
			SODIUM NITRITE	0.184 Kg
			SODA ASH	0.432 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

63	Case No.:1/5/83-ALC1/2019	Party Name: ANAR CHEMICALS LLP	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00299/AM20/	RLA File :08/24/040/00148/AM20/	Lic.No/Date:0810145921 07.08.2019	Defer Date: 26.10.2020
Decision : The committee considered the case and it was decided to furnish information from the authorisation holder. The D/L letter issued to be issued . The case is re-listed for 26.10.2020.				

64	Case No.:2/5/83-ALC1/2019	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00300/AM20/	RLA File :03/95/040/00439/AM20/	Lic.No/Date:0310830893 08.08.2019	
Decision :The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.				

65	Case No.:3/5/83-ALC1/2019	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
	HQ File :01/83/050/00301/AM20/	RLA File :03/95/040/00366/AM20/	Lic.No/Date:0310830901 08.08.2019	
Decision :The committee considered the case as per agenda and decided to ratify the norms as under:-				
65	Export Item	Qty	Import Item	Qty
	OPEN MESH FABRIC OF GLASS FIBRE	1 Kg	GLASS FILAMENT YARN	0.525 Kg
			ROVING	0.430 Kg
			Relevant RESIN FOR FIBERGLASS MESH COATING (which shall be indicated in name while importing and shall be accounted in export documents specifically by name while exporting.)	0.095 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

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66	Case No.:5/5/83-ALC1/2019	Party Name: COLOR MAX,	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00303/AM20/	RLA File :32/24/040/00031/AM20/	Lic.No/Date:3210079057 08.08.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (DNM) on 18.09.2020. The case is re-listed for 26.10.2020.			

67	Case No.:12/5/83-ALC1/2019	Party Name:VEDANTA LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status : case Deferred
	HQ File :01/83/050/00310/AM20/	RLA File :05/24/040/00264/AM20/	Lic.No/Date:0510411481 09.08.2019	
	Decision : The Committee considered the case as per agenda and decided to refer the matter to PC-II to verify whether Advance Authorisation can be issued for this product, in view of the supreme court orders etc in this matter. On receiving reply from PC-II case may be placed before NC-4.			

68	Case No.:15/5/83-ALC1/2019	Party Name: INSECTICIDES INDIA LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00313/AM20/	RLA File :03/94/040/00394/AM20/	Lic.No/Date:0310830970 14.08.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

69	Case No.:20/5/83-ALC1/2019	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00318/AM20/	RLA File :04/24/040/00083/AM20/	Lic.No/Date:0410165972 19.08.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

70	Case No.:28/5/83-ALC1/2019	Party Name:PROEC ENERGY LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00326/AM20/	RLA File :05/24/040/00300/AM20/	Lic.No/Date:0510411593 22.08.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

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71	Case No.: 29/5/83-ALC1/2019	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00327/AM20/	RLA File :05/24/040/00280/AM20/	Lic.No/Date:0510411594 22.08.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

72	Case No.: 30/5/83-ALC1/2019	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00328/AM20/	RLA File :05/24/040/00279/AM20/	Lic.No/Date:0510411596 22.08.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

73	Case No.: 72/8/83-ALC1/2019	Party Name: AIMCO PESTICIDES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00536/AM20/	RLA File :03/94/040/00409/AM20/	Lic.No/Date:0310831157 22.08.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

74	Case No.: 40/5/83-ALC1/2019	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00338/AM20/	RLA File :03/94/040/00424/AM20/	Lic.No/Date:0310831276 28.08.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

75	Case No.: 55/5/83-ALC1/2019	Party Name:MARUDHAR STONEX LLP	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00353/AM20/	RLA File :13/24/040/00162/AM20/	Lic.No/Date:1310049386 28.08.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

76	Case No.: 46/5/83-ALC1/2019	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0810146063	Defer Date:

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:01/83/050/00344/AM20/	:08/24/040/00403/AM18/	29.08.2019	26.10.2020
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (SK) on 18.09.2020. The case is re-listed for 26.10.2020.			

Case No.:50/5/83-ALC1/2019	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
HQ File :01/83/050/00348/AM20/	RLA File :03/95/040/00532/AM20/	Lic.No/Date:0310831320 30.08.2019	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
OPEN MESH FABRIC OF GLASS FIBRE	1 Kg	GLASS FILAMENT YARN	0.525 Kg
		ROVING	0.430 Kg
		Relevant RESIN FOR FIBERGLASS MESH COATING (which shall be indicated in name while importing and shall be accounted in export documents specifically by name while exporting.)	0.095 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.:53/5/83-ALC1/2019	Party Name:SURYA PANEL PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
HQ File :01/83/050/00351/AM20/	RLA File :08/24/040/00081/AM20/	Lic.No/Date:0810146087 03.09.2019	
Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

Case No.:54/5/83-ALC1/2019	Party Name: GREENLAM INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
HQ File :01/83/050/00352/AM20/	RLA File :05/23/040/00215/AM20/	Lic.No/Date:0510411728 03.09.2019	
Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.			

Case No.:58/5/83-ALC1/2019	Party Name:VEDANTA LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status : Case Deferred
HQ File :01/83/050/00356/AM20/	RLA File :05/24/040/00324/AM20/	Lic.No/Date:0510411744 04.09.2019	Defer Date: 26.10.2020
Decision : The Committee considered the case as per agenda and decided to refer the matter to PC-II to verify whether Advance Authorisation can be issued for this product, in view of the			

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supreme court orders etc in this matter. On receiving reply from PC-II case may be placed before NC-4.
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81	Case No.: 59/5/83-ALC1/2019	Party Name:GREENLAM INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00357/AM20/	RLA File :05/23/040/00213/AM20/	Lic.No/Date:0510411746 04.09.2019	
	Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.			

82	Case No.: 2/6/83-ALC1/2019	Party Name: COLOUR CHROMES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00363/AM20/	RLA File :02/24/040/00085/AM20/	Lic.No/Date:0210209418 04.09.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (SK) on 18.09.2020. The case is re-listed for 26.10.2020.			

83	Case No.: 6/6/83-ALC1/2019	Party Name:RUBAMIN LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00367/AM20/	RLA File :34/24/040/00038/AM20/	Lic.No/Date:3410045421 05.09.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the information against the D/L letter issued on 17.09.2020, followed by reminder on 29.09.2020. The case is re-listed for 26.10.2020.			

84	Case No.: 4/6/83-ALC1/2019	Party Name: MESO CARBON INDIA PVT. LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00365/AM20/	RLA File :08/24/040/00177/AM20/	Lic.No/Date:0810146109 06.09.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

85	Case No.: 5/6/83-ALC1/2019	Party Name:INDIA PESTICIDES LIMITED,	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00366/AM20/	RLA File :06/24/040/00041/AM20/	Lic.No/Date:0610039284 06.09.2019	Defer Date: 26.10.2020
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	PROSULFOCARB TECHNICAL	1 Kg	DI-N-PROPYLAMINE (TC Min. 99%)	0.525 Kg

		AMMONIUM THIOCYANATE (TC Min. 99%)	0.44 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

86	Case No.:7/6/83- ALC1/2019	Party Name:PARAMOUNT MINERALS AND CHEMICALS LIMITED	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00368/AM20/	RLA File :03/95/040/00527/AM20/	Lic.No/Date:0310831428 09.09.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the information against the D/L letter issued on 05.10.2020. The case is re-listed for 26.10.2020.			

87	Case No.:8/6/83- ALC1/2019	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00369/AM20/	RLA File :02/24/040/00093/AM20/	Lic.No/Date:0210209433 11.09.2019	Defer Date: 26.10.2020
	Decision : File along with Hard copy furnished by the authorisation holder sent to TE for providing the comments. D/L raised by TE (SK). D/L issued on 29.09.2020. The case is relisted on 26.10.2020.			

88	Case No.:10/6/83- ALC1/2019	Party Name:MANMOHAN SINGH MARKETING INDIA PRIVATE LIMITED	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00371/AM20/	RLA File :56/24/040/00014/AM20/	Lic.No/Date:5610005680 12.09.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

89	Case No.:11/6/83- ALC1/2019	Party Name: PROEC ENERGY LIMITED	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00372/AM20/	RLA File :05/24/040/00333/AM20/	Lic.No/Date:0510411816 12.09.2019	Defer Date: 26.10.2020
	Decision : Hard copy received from the authorisation holder D/L raised by DPIIT. D/L to be issued. File sent to DPIIT on 23.09.2020. The case is relisted on 26.10.2020			

90	Case No.:12/6/83- ALC1/2019	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00373/AM20/	RLA File :05/23/040/00230/AM20/	Lic.No/Date:0510411820 12.09.2019	Defer Date: 26.10.2020
	Decision : The committee considered the case as per agenda and decided to defer the matter to next meeting. The case is relisted on 26.10.2020			

91	Case No.:14/6/83-	Party Name: MONTEX	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case
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ALC1/2019	GLASS FIBRE IND PVT LTD		<i>Deferred</i>
HQ File :01/83/050/00375/AM20/	RLA File :03/95/040/00583/AM20/	Lic.No/Date:0310831529 13.09.2019	Defer Date: 26.10.2020
Decision : The committee considered the case as per agenda and decided to call for information. In this regard, D/L has been issued to the applicant on 09.11.2019 and reminder dated 05.10.2020. The case is re-listed for 26.10.2020.			

Case No.:15/6/83-ALC1/2019	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:7/83-ALC1/2020 18.09.2020	<i>Status:Case Deferred</i>
HQ File :01/83/050/00376/AM20/	RLA File :08/24/040/00189/AM20/	Lic.No/Date:0810146174 13.09.2019	Defer Date: 26.10.2020
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (DNM) on 18.09.2020. The case is re-listed for 26.10.2020.			

Case No.:16/6/83-ALC1/2019	Party Name:R.K. JEWELS	Meet No/Date:7/83-ALC1/2020 18.09.2020	<i>Status:Case Rejected</i>
HQ File :01/83/050/00377/AM20/	RLA File :05/24/040/00326/AM20/	Lic.No/Date:0510411829 13.09.2019	
Decision : Under Duty free AA scheme for import of precious metals are governed by Para 4.32 of FTP. In terms of para, 4.32 (i) of FTP, export of Gold jewellery, including partly processed jewellery and articles including medallions and coins (excluding legal tender coins), whether plain or studded, containing Gold of 8 carats and above up to a maximum limit of 22 carats shall only is eligible for AA scheme. In this case party exported items with gold containing not more than 2% and as such do not fall under the eligibility criteria of Advance Authorisation. Therefore, Authorisation for Gold import should not have been issued. NC-4 recommends disciplinary action against concerned officials for wrong issuance of AA for import of Gold. Committee also rejected the case for fixation of norms as the party is not eligible for AA ab initio.			

Case No.:17/6/83-ALC1/2019	Party Name: MEGHMANI ORGANICS LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	<i>Status:Case Rejected</i>
HQ File :01/83/050/00378/AM20/	RLA File :08/24/040/00186/AM20/	Lic.No/Date:0810146176 16.09.2019	
Decision: The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

Case No.:18/6/83-ALC1/2019	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2020 18.09.2020	<i>Status:Case Rejected</i>
HQ File :01/83/050/00379/AM20/	RLA File :03/94/040/00467/AM20/	Lic.No/Date:0310831583 16.09.2019	
Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

Case No.:22/6/83-	Party Name:SUMITOMO	Meet No/Date:7/83-ALC1/2020 18.09.2020	<i>Status:Case</i>
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	ALC1/2019	CHEMICAL INDIA PRIVATE LIMITED		<i>Deferred</i>
	HQ File :01/83/050/00383/AM20/	RLA File :03/95/040/00590/AM20/	Lic.No/Date:0310831619 18.09.2019	Defer Date: 26.10.2020
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (DNM) on 18.09.2020. The case is re-listed for 26.10.2020.			
97	Case No.:24/6/83-ALC1/2019	Party Name:INDOTAN CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	<i>Status:Case Rejected</i>
	HQ File :01/83/050/00385/AM20/	RLA File :02/24/040/00096/AM20/	Lic.No/Date:0210209451 20.09.2019	
	Decision :The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
98	Case No.:25/6/83-ALC1/2019	Party Name:GRINDWELL NORTON LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	<i>Status:Case Rejected</i>
	HQ File :01/83/050/00386/AM20/	RLA File :03/94/040/00458/AM20/	Lic.No/Date:0310831728 23.09.2019	
	Decision :The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 27.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
99	Case No.:28/6/83-ALC1/2019	Party Name:GREENLAM INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	<i>Status:Case Approved</i>
	HQ File :01/83/050/00389/AM20/	RLA File :05/23/040/00243/AM20/	Lic.No/Date:0510411914 24.09.2019	
	Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.			
100	Case No.:30/6/83-ALC1/2019	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	<i>Status:Case Rejected</i>
	HQ File :01/83/050/00391/AM20/	RLA File :03/95/040/00626/AM20/	Lic.No/Date:0310831796 25.09.2019	
	Decision :The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the information against the D/L letter issued on 31.01.2020, followed by reminder on 18.02.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
101	Case No.:32/6/83-ALC1/2019	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:7/83-ALC1/2020 18.09.2020	<i>Status:Case Deferred</i>
	HQ File :01/83/050/00393/AM20/	RLA File :08/24/040/00200/AM20/	Lic.No/Date:0810146237 26.09.2019	Defer Date: 26.10.2020
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (DNM) on 18.09.2020. The case is re-listed for 26.10.2020.			

102	Case No.:33/6/83-ALC1/2019	Party Name:STYLAM INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
	HQ File :01/83/050/00394/AM20/	RLA File :22/24/040/00046/AM20/	Lic.No/Date:2210016268 26.09.2019	
	Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.			
103	Case No.:35/6/83-ALC1/2019	Party Name:KRISHNA ISHIZAKI AUTO LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00396/AM20/	RLA File :05/23/040/00256/AM20/	Lic.No/Date:0510411972 27.09.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter , followed by reminder issued on 24.08.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
104	Case No.:39/6/83-ALC1/2019	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00400/AM20/	RLA File :06/24/040/00042/AM20/	Lic.No/Date:0610039301 30.09.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter , followed by reminder issued on 24.08.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
105	Case No.:41/6/83-ALC1/2019	Party Name:SYNDICATE EXPORTS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00402/AM20/	RLA File :32/24/040/00054/AM20/	Lic.No/Date:3210079132 30.09.2019	Defer Date: 26.10.2020
	Decision : The case is defer for D/L issued by Ministry of Steel. Reminder to firm issued on 29.09.2020. The case is relisted on 26.10.2020.			
106	Case No.:43/6/83-ALC1/2019	Party Name:DETPAK INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00404/AM20/	RLA File :03/94/040/00512/AM20/	Lic.No/Date:0310831955 01.10.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter , followed by reminder issued on 24.08.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
107	Case No.:44/6/83-ALC1/2019	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00405/AM20/	RLA File :08/24/040/00211/AM20/	Lic.No/Date:0810146259 01.10.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (DNM) on 18.09.2020. The case is re-listed for 26.10.2020.			

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108	Case No.:49/6/83-ALC1/2019	Party Name:JAQUAR & COMPANY PVT.LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00410/AM20/	RLA File :05/23/040/00248/AM20/	Lic.No/Date:0510412004 03.10.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter , followed by reminder issued on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
109	Case No.:51/6/83-ALC1/2019	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00412/AM20/	RLA File :05/23/040/00258/AM20/	Lic.No/Date:0510412036 07.10.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter , followed by reminder issued on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
110	Case No.:1/7/83-ALC1/2019	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00415/AM20/	RLA File :06/24/040/00048/AM20/	Lic.No/Date:0610039307 09.10.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that going by the description of export and import item, it look like no stone item are covered in export item. However, the applicant created confusion by stating that items are Stone handicrafts. In view of the above committee unable to fix the norms & decided to reject the case.			
111	Case No.:2/7/83-ALC1/2019	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00416/AM20/	RLA File :05/24/040/00374/AM20/	Lic.No/Date:0510412067 10.10.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (NL) on 22.09.2020. The case is re-listed for 26.10.2020.			
112	Case No.:3/7/83-ALC1/2019	Party Name: GREENLAM INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00417/AM20/	RLA File :05/23/040/00271/AM20/	Lic.No/Date:0510412074 10.10.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (NL) on 22.09.2020. The case is re-listed for 26.10.2020.			
113	Case No.:8/7/83-ALC1/2019	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0810146312	

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:01/83/050/00422/AM20/	:08/24/040/00216/AM20/	11.10.2019	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
ACID BLACK 210 (H/C)	1 Kg	PARA NITRO ANILINE	0.125 Kgs
		ANILINE OIL	0.111 Kgs
		ACETIC ACID	0.075 Kgs
		PARA AMINO ACETANILIDE	0.162 Kgs
		H ACID	0.289 Kgs
		CAUSTIC SODA	0.090 Kgs
		SODA ASH	0.297 Kgs
		META PHENYLENE DIAMINE	0.104 Kgs
		SODIUM NITRITE	0.205 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

114	Case No.: 9/7/83-ALC1/2019	Party Name:CANOPUS WET WIPES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00423/AM20/	RLA File :07/24/040/00150/AM20/	Lic.No/Date:0710115552 11.10.2019	
Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter , followed by reminder issued on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.				
115	Case No.: 10/7/83-ALC1/2019	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00424/AM20/	RLA File :05/23/040/00277/AM20/	Lic.No/Date:0510412117 15.10.2019	
Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter , followed by reminder issued on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.				

116	Case No.: 11/7/83-ALC1/2019	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00425/AM20/	RLA File :05/23/040/00280/AM20/	Lic.No/Date:0510412129 15.10.2019	
Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.				

117	Case No.: 12/7/83-ALC1/2019	Party Name:ATUL LIMITED,	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00426/AM20/	RLA File :08/24/040/00179/AM20/	Lic.No/Date:0810146345 15.10.2019	Defer Date: 26.10.2020
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (SK) on 21.09.2020. The case is re-listed for 26.10.2020.				

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118	Case No.:14/7/83-ALC1/2019	Party Name:MICRON PLATERS	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00428/AM20/	RLA File :03/95/040/00663/AM20/	Lic.No/Date:0310832250 16.10.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. The case is re-listed for 26.10.2020.			
119	Case No.:17/7/83-ALC1/2019	Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00431/AM20/	RLA File :05/23/040/00282/AM20/	Lic.No/Date:0510412163 17.10.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter , followed by reminder issued on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
120	Case No.:20/7/83-ALC1/2019	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
	HQ File :01/83/050/00434/AM20/	RLA File :31/83/040/00095/AM20/	Lic.No/Date:3110067576 17.10.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. Hard Copy of the applicant was received and has been forwarded to Technical Member (SK) on 21.09.2020. The case is re-listed for 26.10.2020.			
121	Case No.:21/7/83-ALC1/2019	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00435/AM20/	RLA File :03/94/040/00523/AM20/	Lic.No/Date:0310832315 18.10.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter , followed by reminder issued on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
122	Case No.:22/7/83-ALC1/2019	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00436/AM20/	RLA File :03/95/040/00724/AM20/	Lic.No/Date:0310832332 18.10.2019	
	Decision : The Committee considered the case as per agenda and decided to reject the case as the authorisation holder did not reply the deficiency letter issued by DGFT on 27.07.2020.			
123	Case No.:23/7/83-ALC1/2019	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00437/AM20/	RLA File :05/24/040/00387/AM20/	Lic.No/Date:0510412173 18.10.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

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124	Case No.:24/7/83-ALC1/2019	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00438/AM20/	RLA File :03/95/040/00723/AM20/	Lic.No/Date:0310832363 26.10.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
125	Case No.:26/7/83-ALC1/2019	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
	HQ File :01/83/050/00440/AM20/	RLA File :08/24/040/00218/AM20/	Lic.No/Date:0810146406 23.10.2019	
	Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.			
126	Case No.:27/7/83-ALC1/2019	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
	HQ File :01/83/050/00441/AM20/	RLA File :08/24/040/00219/AM20/	Lic.No/Date:0810146407 23.10.2019	
	Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.			
127	Case No.:30/7/83-ALC1/2019	Party Name:SAI FERTILIZERS & PHOSPHATES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00444/AM20/	RLA File :02/24/040/00108/AM20/	Lic.No/Date:0210209509 24.10.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
128	Case No.:31/7/83-ALC1/2019	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
	HQ File :01/83/050/00445/AM20/	RLA File :08/24/040/00104/AM20/	Lic.No/Date:0810146432 24.10.2019	
	Decision : For this product committee has already proposed an amendment in SION. This case is cleared as per the proposed amendments to be published in SION.			
129	Case No.:32/7/83-ALC1/2019	Party Name:N RANGA RAO AND SONS PVT LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
	HQ File :01/83/050/00446/AM20/	RLA File :07/24/040/00146/AM20/	Lic.No/Date:0710115594 24.10.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to reject the case as the authorisation holder did not reply the deficiency letter issued by DGFT on 27.07.2020.			
130	Case No.:33/7/83-ALC1/2019	Party Name:CHARU PERFUMERY HOUSE	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected

HQ File :01/83/050/00447/AM20/	RLA File :07/24/040/00131/AM20/	Lic.No/Date:0710115608 25.10.2019	
Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

Case No.:34/7/83-ALC1/2019	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
131 HQ File :01/83/050/00448/AM20/	RLA File :02/24/040/00110/AM20/	Lic.No/Date:0210209514 28.10.2019	Defer Date: 26.10.2020
Decision : Hard copy received from the authorisation holder D/L raised by DPIIT (SK). D/L to be issue. The case is relisted on 26.10.2020.			

Case No.:36/7/83-ALC1/2019	Party Name:CANOPUS WET WIPES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Rejected
132 HQ File :01/83/050/00450/AM20/	RLA File :07/24/040/00165/AM20/	Lic.No/Date:0710115620 29.10.2019	
Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

Case No.:37/7/83-ALC1/2019	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Approved
HQ File :01/83/050/00451/AM20/	RLA File :03/95/040/00737/AM20/	Lic.No/Date:0310832496 30.10.2019	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
OPEN MESH FABRIC OF GLASS FIBRE	1 Kg	GLASS FILAMENT YARN	0.525 Kg
		ROVING	0.430 Kg
		Relevant RESIN FOR FIBERGLASS MESH COATING (which shall be indicated in name while importing and shall be accounted in export documents specifically by name while Exporting.)	0.095 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:38/7/83-ALC1/2019	Party Name:TARAK CHEMICALS LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
134 HQ File :01/83/050/00452/AM20/	RLA File :34/24/040/00211/AM20/	Lic.No/Date:3410045572 31.10.2019	Defer Date: 26.10.2020
Decision : The committee considered the case and it was decided to furnish information from the			

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authorisation holder. The D/L letter issued on 24.09.2020 to furnish the below mentioned information –	
i.	Exact concentration of Oxalkylated Resin in import item No. 2, percentage (%) basis.

135	Case No.: 41/7/83-ALC1/2019	Party Name:EMITA LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case <i>Deferred</i>
	HQ File :01/83/050/00455/AM20/	RLA File :03/94/040/00601/AM20/	Lic.No/Date:0310832561 01.11.2019	Defer Date: 26.10.2020
	Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. File sent to DPIIT (on 22.09.20) for their Comments. The case is re-listed for 26.10.2020.			

136	Case No.: 42/7/83-ALC1/2019	Party Name:MANI AGRO CHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case <i>Approved</i>
	HQ File :01/83/050/00456/AM20/	RLA File :32/24/040/00067/AM20/	Lic.No/Date:3210079209 04.11.2019	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
	MAGNESIUM SULPHATE	1 Kg	MAGNESIUM OXIDE 85% GRADE A	0.188 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

137	Case No.: 44/7/83-ALC1/2019	Party Name:NITTA GELATIN INDIA LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case <i>Deferred</i>
	HQ File :01/83/050/00458/AM20/	RLA File :10/24/040/00066/AM20/	Lic.No/Date:1010060321 06.11.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. File sent to DPIIT (on 22.09.20) for their comments. The case is re-listed for 26.10.2020.			

138	Case No.: 46/7/83-ALC1/2019	Party Name:NIKNAM CHEMICALS PVT LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case <i>Rejected</i>
	HQ File :01/83/050/00460/AM20/	RLA File :05/24/040/00422/AM20/	Lic.No/Date:0510412409 07.11.2019	
	Decision: The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

139	Case No.: 47/7/83-ALC1/2019	Party Name:ASTEC LIFESCIENCES LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case <i>Rejected</i>
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HQ File :01/83/050/00461/AM20/	RLA File :03/94/040/00571/AM20/	Lic.No/Date:0310832641 07.11.2019	
Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

Case No.: 1/8/83- ALC1/2019	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Rejected
HQ File :01/83/050/00465/AM20/	RLA File :05/24/040/00443/AM20/	Lic.No/Date:0510412434 08.11.2019	
Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

Case No.: 2/8/83- ALC1/2019	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Approved
HQ File :01/83/050/00466/AM20/	RLA File :05/24/040/00472/AM20/	Lic.No/Date:0510412442 08.11.2019	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty in Kgs
Scrubbing Cream	6000 Kg	Tromethamine	85.68
Exfoliating Foot Scrub	6000 Kg	FRAGRANCE LN46861 MOD	17.136
		Stearic Acid BP Powder	192.168
		White Beeswax (Cera Alba)	192.168
		Lactic acid	12.240
		Multifruit BSC	31.40
		Pumice Grains No. 3	2448
		Cetyl Esters Wax	192.168
		Paraffin Wax 52-54	2419.849
		Tegin M Glyceryl Stearate Veg (Glyceryl stearate)	192.168
		Euxyl K340	73.440
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.: 3/8/83- ALC1/2019	Party Name:VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Deferred
HQ File :01/83/050/00467/AM20/	RLA File :03/95/040/00771/AM20/	Lic.No/Date:0310832688 11.11.2019	Defer Date: 26.10.2020
Decision : The committee considered the case as per agenda and decided to call for information. In this regard, D/L has been issued to the applicant on 28.09.2020. The case is re-listed for 26.10.2020.			

Case No.: 4/8/83- ALC1/2019	Party Name:UNITED CHEMIE PRIVATE	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status:Case Rejected
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	HQ File :01/83/050/00468/AM20/	RLA File :08/24/040/00237/AM20/	Lic.No/Date:0810146532 11.11.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
144	Case No.: 5/8/83- ALC1/2019	Party Name:KALPAKA CHEMICALS PRIVATE LIMITED	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00469/AM20/	RLA File :32/24/040/00072/AM20/	Lic.No/Date:3210079222 11.11.2019	Defer Date: 26.10.2020
	Decision : The committee considered the case as per agenda and decided to call for information. In this regard, D/L has been issued to the applicant to be issued. File sent to DPIIT (NL) on 22.09.2020. The case is re-listed for 26.10.2020			
145	Case No.: 6/8/83- ALC1/2019	Party Name:E.I. DU PONT INDIA PRIVATE LIMITED	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status: Case deferred
	HQ File :01/83/050/00470/AM20/	RLA File :34/24/040/00236/AM20/	Lic.No/Date:3410045599 11.11.2019	
	Decision : The committee considered the case as per agenda and decided to defer the case for next meeting			
146	Case No.: 7/8/83- ALC1/2019	Party Name:ATUL LIMITED,	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00471/AM20/	RLA File :08/24/040/00185/AM20/	Lic.No/Date:0810146533 13.11.2019	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
146	Export Item	Qty	Import Item	Qty
	Pigment Red 168 (4,10-Dibromoanthranthrone) (Dye Content 95% min.)	1 Kg	Naphthostyryl	1.10 Kg
			Caustic Soda	0.260 Kg
			Sodium Nitrite	0.42 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				
147	Case No.: 8/8/83- ALC1/2019	Party Name:KWALITY CHEMICAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00472/AM20/	RLA File :03/94/040/00527/AM20/	Lic.No/Date:0310832723 13.11.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
148	Case No.: 10/8/83- ALC1/2019	Party Name:NISARG BIOSCIENCES PRIVATE LIMITED	Meet No/Date:7/83- ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00474/AM20/	RLA File :09/24/040/00404/AM20/	Lic.No/Date:0910068179 13.11.2019	

	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.		
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149	Case No.: 12/8/83-ALC1/2019	Party Name: GREENLAM INDUSTRIES LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00476/AM20/	RLA File :05/23/040/00314/AM20/	Lic.No/Date: 0510412510 15.11.2019	
	Decision : As per SION to be Published.			

150	Case No.: 13/8/83-ALC1/2019	Party Name: INDIA PESTICIDES LIMITED,	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00477/AM20/	RLA File :06/24/040/00064/AM20/	Lic.No/Date: 0610039348 15.11.2019	
	Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	PROSULFOCARB TECHNICAL	1 Kg	DI-N-PROPYLAMINE (MIN 99%)	0.525 Kg
			AMMONIUM THIOCYANATE (MIN 99%)	0.440 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

151	Case No.: 14/8/83-ALC1/2019	Party Name: CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00478/AM20/	RLA File :31/83/040/00106/AM20/	Lic.No/Date: 3110067593 18.11.2019	Defer Date: 26.10.2020
	Decision : The committee considered the case and it was observed that the applicant has not furnished information so far. The D/L letter issued on 08.07.2020 & reminder dated 30.09.2020 were issued. The case is re-listed on 26.10.2020.			

152	Case No.: 17/8/83-ALC1/2019	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00481/AM20/	RLA File :03/95/040/00794/AM20/	Lic.No/Date: 0310832874 19.11.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

153	Case No.: 18/8/83-ALC1/2019	Party Name: CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00482/AM20/	RLA File :31/83/040/00107/AM20/	Lic.No/Date: 3110067596 19.11.2019	
	Decision : The committee considered the case as per agenda and decided to call the			

authorisation holder for Personal hearing.			
154	Case No.:19/8/83-ALC1/2019	Party Name:KALPAKA CHEMICALS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020
	HQ File :01/83/050/00483/AM20/	RLA File :32/24/040/00076/AM20/	Lic.No/Date:3210079235 19.11.2019
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.		
155	Case No.:20/8/83-ALC1/2019	Party Name:E.I. DU PONT INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020
	HQ File :01/83/050/00484/AM20/	RLA File :34/24/040/00247/AM20/	Lic.No/Date:3410045628 19.11.2019
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-		
	Export Item	Qty	Import Item
	2,4 D Sodium salt 75.6% ww + Metsulfuron methyl 0.7% ww + chlorimuron ethyl 0.7% ww WP (Ally Plus 77 WP Herbicide)	1 Kg	Chlorimuron Ethyl Technical
			Metsulfuron Methyl Technical
			2,4 -D Sodium salt
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			
156	Case No.:21/8/83-ALC1/2019	Party Name:ASTEC LIFESCIENCES LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020
	HQ File :01/83/050/00485/AM20/	RLA File :03/94/040/00633/AM20/	Lic.No/Date:0310832907 20.11.2019
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.		
157	Case No.:22/8/83-ALC1/2019	Party Name:INDIA PESTICIDES LIMITED,	Meet No/Date:7/83-ALC1/2020 18.09.2020
	HQ File :01/83/050/00486/AM20/	RLA File :06/24/040/00065/AM20/	Lic.No/Date:0610039351 21.11.2019
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.		
158	Case No.:24/8/83-ALC1/2019	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2020 18.09.2020
	HQ File :01/83/050/00488/AM20/	RLA File :32/24/040/00078/AM20/	Lic.No/Date:3210079250 22.11.2019

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Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
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159	Case No.: 25/8/83-ALC1/2019	Party Name: VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00489/AM20/	RLA File :03/95/040/00781/AM20/	Lic.No/Date: 0310832944 22.11.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

160	Case No.: 26/8/83-ALC1/2019	Party Name: EMITA LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00490/AM20/	RLA File :03/94/040/00669/AM20/	Lic.No/Date: 0310832964 22.11.2019	Defer Date: 26.10.2020
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the authorisation holder. File sent to DPIIT (on 22.09.20) for their comments. The case is re-listed for 26.10.2020.			

161	Case No.: 28/8/83-ALC1/2019	Party Name: BHUKHANVALA INDUSTRIES PVT.LTD.	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Approved
	HQ File :01/83/050/00492/AM20/	RLA File :03/94/040/00672/AM20/	Lic.No/Date: 0310832996 26.11.2019	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	BORON CARBIDE SINTERED GRANULES VAJRABOR S1000276	9.072 MT	BORON CARBIDE CRUDE LUMPS	9.162 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

162	Case No.: 27/8/83-ALC1/2019	Party Name: SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00491/AM20/	RLA File :05/24/040/00481/AM20/	Lic.No/Date: 0510412657 27.11.2019	
	Decision : The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

163	Case No.: 29/8/83-ALC1/2019	Party Name: ANAR CHEMICALS LLP	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00493/AM20/	RLA File :08/24/040/00270/AM20/	Lic.No/Date: 0810146651 27.11.2019	Defer Date:

				26.10.2020
	Decision : Letter for Hard copy issued. Reminder issued on 27.07.2020. The case is re-listed for 26.10.2020.			
164	Case No.: 30/8/83-ALC1/2019	Party Name: SWASTIK PLASTOALLOYS PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Rejected
	HQ File :01/83/050/00494/AM20/	RLA File :02/24/040/00125/AM20/	Lic.No/Date: 0210209571 28.11.2019	
	Decision The Committee considered the case as per agenda in presence of Technical Members and it was noted that the authorisation holder has not furnished the hard copy of application. Letter issued, followed by reminder on 24.07.2020. Hence, the committee decided to reject the case as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
165	Case No.: 32/8/83-ALC1/2019	Party Name: CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00496/AM20/	RLA File :03/94/040/00674/AM20/	Lic.No/Date: 0310833097 29.11.2019	Defer Date: 26.10.2020
	Decision : Letter for Hard copy issued. Reminder issued on 27.07.2020. The case is re-listed for 26.10.2020..			
166	Case No.: 1/7/83-ALC1/2020	Party Name: PMCRUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00976/AM21/	RLA File :02/24/040/00047/AM21/	Lic.No/Date: 0210209994 21.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020.			
167	Case No.: 2/7/83-ALC1/2020	Party Name: SUPERMINT EXPORTS PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00977/AM21/	RLA File :05/24/040/00192/AM21/	Lic.No/Date: 0510414686 22.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020.			
168	Case No.: 3/7/83-ALC1/2020	Party Name: HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00978/AM21/	RLA File :03/94/040/00224/AM21/	Lic.No/Date: 0310837322 22.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020.			
169	Case No.: 4/7/83-ALC1/2020	Party Name: COROMANDEL INTERNATIONAL LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00979/AM21/	RLA File :03/94/040/00276/AM21/	Lic.No/Date: 0310837397 23.07.2020	Defer Date: 26.10.2020
	Decision: Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020			
170	Case No.: 5/7/83-ALC1/2020	Party Name: BAJAJ	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case

		POLYBLENDS PRIVATE LIMITED		Deferred
	HQ File :01/83/050/00980/AM21/	RLA File :50/24/040/00006/AM21/	Lic.No/Date:5010002696 23.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020			

	Case No.: 6/7/83-ALC1/2020	Party Name:RIVERSIDE INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
171	HQ File :01/83/050/00981/AM21/	RLA File :03/95/040/00158/AM21/	Lic.No/Date:0310837411 24.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020			

	Case No.: 7/7/83-ALC1/2020	Party Name:MESO CARBON INDIA PVT. LTD.	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
172	HQ File :01/83/050/00982/AM21/	RLA File :08/24/040/00102/AM21/	Lic.No/Date:0810148222 24.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020			

	Case No.: 8/7/83-ALC1/2020	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
173	HQ File :01/83/050/00983/AM21/	RLA File :05/23/040/00087/AM21/	Lic.No/Date:0510414732 27.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020			

	Case No.: 9/7/83-ALC1/2020	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
174	HQ File :01/83/050/00984/AM21/	RLA File :05/23/040/00095/AM21/	Lic.No/Date:0510414733 27.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020			

	Case No.: 10/7/83-ALC1/2020	Party Name:PROAMBIENTE SA	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
175	HQ File :01/83/050/00985/AM21/	RLA File :03/95/040/00238/AM21/	Lic.No/Date:0310837421 27.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020			

	Case No.: 11/7/83-ALC1/2020	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:7/83-ALC1/2020 18.09.2020	Status:Case Deferred
176	HQ File :01/83/050/00986/AM21/	RLA File :02/24/040/00048/AM21/	Lic.No/Date:0210210008 27.07.2020	Defer Date: 26.10.2020

	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for
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	Case No.: 12/7/83-ALC1/2020	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
177	HQ File :01/83/050/00987/AM21/	RLA File :10/24/040/00034/AM21/	Lic.No/Date:1010060597 27.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020			

	Case No.: 13/7/83-ALC1/2020	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
178	HQ File :01/83/050/00988/AM21/	RLA File :10/24/040/00033/AM21/	Lic.No/Date:1010060598 27.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020			

	Case No.: 14/7/83-ALC1/2020	Party Name: E.I. DU PONT INDIA PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
179	HQ File :01/83/050/00989/AM21/	RLA File :34/24/040/00107/AM21/	Lic.No/Date:3410046249 27.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020			

	Case No.: 15/7/83-ALC1/2020	Party Name: CAMBAY TECHNOPACK PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
180	HQ File :01/83/050/00990/AM21/	RLA File :52/24/040/00032/AM21/	Lic.No/Date:5210043471 27.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020			

	Case No.: 16/7/83-ALC1/2020	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
181	HQ File :01/83/050/00991/AM21/	RLA File :05/23/040/00100/AM21/	Lic.No/Date:0510414748 28.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020			

	Case No.: 17/7/83-ALC1/2020	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
182	HQ File :01/83/050/00992/AM21/	RLA File :05/23/040/00101/AM21/	Lic.No/Date:0510414749 28.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. The case is re-listed for 26.10.2020			

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183	Case No.: 18/7/83-ALC1/2020	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case deferred
	HQ File :01/83/050/00993/AM21/	RLA File :03/94/040/00304/AM21/	Lic.No/Date: 0310837446 28.07.2020	Defer Date: 26.10.2020
	Decision: The committee considered the case as per agenda and decided to defer the case for next meeting. The case is relisted on 26.10.2020			

184	Case No.: 19/7/83-ALC1/2020	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case deferred
	HQ File :01/83/050/00994/AM21/	RLA File :03/94/040/00305/AM21/	Lic.No/Date: 0310837476 29.07.2020	Defer Date: 26.10.2020
	Decision : The committee considered the case as per agenda and decided to defer the case for next meeting. The case is relisted on 26.10.2020			

185	Case No.: 20/7/83-ALC1/2020	Party Name: MALLOW INTERNATIONAL	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00995/AM21/	RLA File :32/24/040/00028/AM21/	Lic.No/Date: 3210079629 29.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. Committee also decided to call for the following information. 1. Specific size of imported mugs 2. Thickness and weight of each item of import 3. Material of import item? The case is re-listed for 26.10.2020			

186	Case No.: 21/7/83-ALC1/2020	Party Name: SHIVANSHU SINTERED PRODUCTS PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00996/AM21/	RLA File :05/24/040/00205/AM21/	Lic.No/Date: 0510414777 30.07.2020	Defer Date: 26.10.2020
	Decision : Letter for hard copy issued on 28.09.2020. Committee also decided to call for Copy of Advance authorization to verify whether Appendix-4J conditions were imposed properly. The case is re-listed for 26.10.2020			

187	Case No.: 22/7/83-ALC1/2020	Party Name: METAL SALES CORPORATION	Meet No/Date: 7/83-ALC1/2020 18.09.2020	Status: Case Deferred
	HQ File :01/83/050/00997/AM21/	RLA File :03/95/040/00252/AM21/	Lic.No/Date: 0310837507 30.07.2020	Defer Date: 26.10.2020
	Decision : Hard copy received on 14.09.2020. File sent to DPIIT on 22.09.2020. The case is re-listed for 26.10.2020			

Date:29.09.2020

Place:New Delhi

Chetan Parkash Jaggarwal Foreign
Trade Development Officer